

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**(IB)-247(PB)/2023**

**IN THE MATTER OF:**

Exotic Buildcon Private Limited

.... Petitioner/Applicant

**Order u/S. 10 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Bhawanshu Sharma, Adv. Saurabh Jain  
For IT Department : Mr. Vipul Agrawal along with Mr. Gibran Naushad  
and Ms. Sakshi Shairwal, Standing Counsels

**ORDER**

Mr. Saurabh Jain, Ld. Counsel for the Corporate Applicant appears through VC and undertakes to submit brief note in terms of our order dated 21.11.2023 on the next date of hearing.

In the meanwhile, Mr. Vipul Agrawal, Ld. Standing Counsel for the Income Tax Department seeks accommodation to file the reply.

We make it clear to the Ld. Counsel for the Income Tax Department that this is the last opportunity and no further date will be given to file the reply.

At request and by consent of both sides, list the matter **on 23.04.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**